WP(C)[SH] 278/2012 ALONGWITH WP(C)(SH)NO.279/2012 WP(C)(SH)NO.280/2012 WP(C)(SH)NO.281/2012 WP(C)(SH)NO.282/2012 WP(C)(SH)NO.259/2012 WP(C)(SH)NO.260/2012 WP(C)(SH)NO.261/2012 WP(C)(SH)NO.315/2012

BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03.05.2013

As prayer for by Mr.K.Khan, Learned Counsel of the respondents, list this case after two weeks so as to enable him to file the Affidavit-in-Opposition on behalf of the respondents.

List this case again on 17-05-2013.

JUDGE

BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03.05.2013

The Learned Counsel appearing for the parties submit that normally a paperbook is to be prepared by the appellant. In such circumstances, six weeks time is granted to the appellant for preparation of the paperbook.

List this case on 18-06-2013

JUDGE

SR

BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03.05.2013

Issue Rule.

Exchange of pleadings is complete.

List this case for final hearing on 31-05-2013.

In the meanwhile, the petitioner may file a rejoinder affidavit, if so advised.

JUDGE

BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03.05.2013

Ms. SG Momin, leaned counsel for the petitioners submits at the Bar that inspite of the best endeavour for verifying the correct addresses of the respondents No.4 & 5, their correct addresses cannot be ascertained. However, she further submits that the respondents No.4 & 5 are the residence of Garo Hills, Meghalaya.

In such circumstances, learned counsel appearing for the petitioners prays for allowing to take steps for service of notice to the respondents No.4 & 5 by substituted service through publication. Prayer is allowed and substituted service of notice to the respondents No.4 & 5 should be published in the two daily local newspapers, viz Salantini Janera and Shillong Times. Steps for substituted service should be within 8 days.

Respondents No.1, 2 & 3 are not filing affidavit-in-opposition.

Inspite of giving ample opportunity to the respondents No.6, 7 & 8 for filing their affidavit-in-opposition, they have not yet filed their affidavit-in-opposition. Therefore, this writ petition shall be proceeded without their affidavit-in-opposition.

List this matter again on 31.05.2013.

JUDGE

BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03.05.2013

Mr. SC Shyam, learned CGC appearing for the respondent No.1, Mr. N Mozika, learned counsel appearing for the respondents No.2 & 3 and Mr. VK Jindal, learned senior counsel for the respondents No. 6, 7, 8 & 9 pray for three weeks' time for filing their respective affidavits-in-opposition.

The prayer is granted.

The Office note dated 25.01.2013 indicates that steps for service of notice to the respondent No.5 by registered post with AD had been on 25.01.2013; till date, neither AD nor the service report returned un-served. Accordingly, the service of notice to the respondent No.5 shall be deemed to have been effected properly.

None appears for the respondent No.5 without showing any cause.

List this case again on 30.05.2013.

JUDGE

Lam